

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

IA-119/2024, IA-264/2024, IA-6629/2023

In

IB-550(ND)/2022

IN THE MATTER OF:

M/s. Fun, N, Food Pvt Ltd.

.... Petitioner/Applicant

Vs.

Pansy Construction Pvt Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Mohit Nandwani Adv.

For Respondent : Mr. Sachin (Proxy), Mr. Anish Gupta Adv.

ORDER

IA-119/2024

One week further time granted to comply with the order dated 12.04.2024.

List the matter **on 15.05.2024.**

IA-264/2024

Ld. Counsel appearing for Respondent Nos. 1 and 2 have stated that the cost of Rs. 10,000/- as directed vide order dated 12.04.2024, will be deposited during the course of the day.

Ld. Counsel appearing for Respondent No. 3 shall take steps to bring on record the proof of deposit of cost within three days.

List the matter for arguments **on 15.05.2024.**

IA-6629/2023

One week time granted to enable the Respondents to bring on record the reply affidavit.

List the matter **on 15.05.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**